

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.38
I.A. No.147/2020,
I.A. No.111/2021,
I.A. 131/2022 &
I.A. No.297/2023 in
C.P. (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
v.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 25.05.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Shri D. Bhanu Pradeep with
Shri Ullasa B.C.

ORDER

1. At the request of the learned Counsel for the Liquidator, list the matter on **15.06.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)